

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Appeal No. 636/252/ND/2018**

**In the matter of:**

Nand Lal Foods Pvt. Ltd.  
Vs.  
ROC & Another.

....**Appellant**

....**Respondent**

**Under Section: 252**

**Order delivered on 01.08.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Appellant : Mr. Shivam Rawat, Advocate  
For the Respondent :  
For the IT :

**ORDER**

The learned counsel for the appellant seeks one week time to comply the order dated 01.06.2018 and undertakes to serve two copies to the income tax department at Chamber No. 428-429, Hon'ble Delhi High Court Cell. Let ROC and Income Tax Department file their reply within three weeks, with the copies in advance to the other side. For further consideration on 06.09.2018. Order dasti.

Mukesh

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

